

**SPECIAL BENCH**

**ITEM NO. 103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.53/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>GREEN AGREVOLUTION PVT. LTD. V/S SHREYAS SORTEX INDUSTRIES PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Ms. Akanksha Sisodia, Adv. : *For the Operational Creditor*  
Sh. Ashok Kumar Lal proxy for Sh. Kundan Rai, Adv. : *For the Corporate Debtor*

**ORDER**

A date is requested by the Ld. Counsel for the respondent/corporate debtor for filing reply. Let the same be filed within three weeks. Thereafter, rejoinder if any, may be filed one week before the next date of hearing after receiving the advance copy of reply.

Let the matter be listed on 18<sup>th</sup> January, 2023.

—Sd—

**(Kaushalendra Kumar Singh)  
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)  
Member (Judicial)**

**05<sup>th</sup> December, 2022**

*Kumud Narayan  
(PS)*